

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 308
IA-1099/2023
In
IB-482(ND)/2022

IN THE MATTER OF:

State Bank of India

Vs

Rachna Wig

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95(1)

Order delivered on 10.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Amrendra Kumar Singh, Advocate.

For the RP : Mr. Naveen Kumar Jain for RP in 1102/2023.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1099/2023:-

Learned Counsel appears for the Applicant. Learned Counsel appears for the Resolution Professional. The Personal Guarantor has already been set ex parte vide order dated 19.03.2024.

List the matter on **16.04.2024** for arguments.

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**